

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No.405
CP/3/ND/2024

IN THE MATTER OF:

Shilpa Agarwal	...	Applicant
Versus		
Ansal Properties And Infrastructure Limited	...	Respondent

under Section 73 (4).

Order delivered on 09.05.2024

Coram:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	: Adv. Ravi Kishore
For the Respondent	: Ms. Mahima Shekhawat

ORDER

Mr. Ravi Kishore, Learned Counsel for the Applicant is present through video-conferencing. Ms. Mahima Shekhawat, Learned Counsel for the Respondent is present physically. In this matter the reply has been filed which is on Board. Pleadings are completed.

List the matters on **15.05.2024** for the arguments.

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)